

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1395
ANSWERED ON:30.11.2011
CASES FOR CBI INVESTIGATION
Jakhar Shri Badri Ram

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of cases handed over to CBI by the State Governments including Rajasthan for investigation during the last three years and the current year, State-wise and year-wise;
- (b) the number of cases in respect of which investigation has been completed alongwith the number of cases pending as on date; and
- (c) the action taken by the Government on the pending investigation reports alongwith the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRI V. NARAYANASAMY)

(a) : During the years 2008, 2009, 2010, & 2011 (till 31.10.2011) various State Governments have assigned total 178 Cases to CBI for investigation. Out of 178 Cases, 08 cases have been assigned to CBI for investigation by the State Government of Rajasthan (all in 2011). State-wise breakup of cases referred by States is not maintained centrally.

Year-wise breakup of these cases are as follows:-

Year Number of Cases referred by the State Governments

2008	42
2009	36
2010	33
2011	

(till 31.10.2011) 67

Total 178

Year-wise breakup of cases pertaining to Rajasthan is as below:-

Year Number of Cases

2011	08
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(b) : As on 31.10.2011, investigation has been completed in 99 cases, whereas, 79 cases are under various stages of investigation. State-wise breakup of cases referred by States is not maintained centrally.

(c) : CBI carries out investigations according to established procedures under the law. The Central Government has no role to play in the investigations. However, the Central Government have taken several steps to strengthen CBI viz. 336 posts in 8 newly created CBI Branches, 284 posts in the grades of Public Prosecutor, Inspector, Head Constable & Steno Clerk for 71 Additional Special Courts, 25 posts of various ranks for Fake Indian Currency Note Cell have been created. Apart from these 62 posts in various grades have

been revived. Out of 71 Additional Special Courts proposed, 70 Courts have been sanctioned. A plan scheme approved with an outlay of Rs. 40.53 crore on Strengthening, Capacity Building on Upgradation of ICT Infrastructure of CBI under e-governance for four years (2011-14) is under implementation for speedy disposal of pending investigation cases.